

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3301

ANSWERED ON:31.08.2012

POWER FROM CENTRAL POOL

Bundela Shri Jeetendra Singh;Joshi Shri Pralhad Venkatesh

Will the Minister of POWER be pleased to state:

- (a) the details of the power being provided from the Central pool to various States by Union Government, State/UT wise;
- (b) whether the Government has curtailed the supply of power being provided from Central pool to a number of States;
- (c) if so, the details of such States and the reasons therefor;
- (d) whether any steps are being taken by the Government to enhance States quota of power allocation from Central pool; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a): The requirement of power in a State is met with their own generation, and private generation stations in the state, their share in the Central Generating Stations (CGSs) and import of power. Supply of power to the States against their allocation of power from CGSs, caters to part of their requirement. The quantum of energy scheduled from the Central Generating Stations to various States in the country during current year (upto July, 2012) is given at Annex.

(b) to (e): The allocation of power from Central Generating Stations (CGSs) is made in two parts, namely firm share (85%) and unallocated power (15%). The firm share once allocated is generally not changed unless surrendered by the beneficiary or it is not able to pay requisite dues to CPSUs. The allocation of unallocated power from Central Generating Stations (CGSs), kept at the disposal of the Central Government, is reviewed and revised from time to time keeping in view the emergent and seasonal nature of the requirement, the relative power supply position, utilization of available power resources, operational and payment performance, etc.

The quantum of unallocated power being limited and it being fully allocated at any point of time, the enhancement in allocation of any State/UT is feasible only by way of equivalent reduction in the allocation of other State(s)/UT(s). The allocation of power from CGSs to the States/UTs, therefore, undergoes upward as well as downward revision. With the establishment of new CGSs, the quantum of unallocated power of CGSs increases for the benefit of beneficiary States/UTs.